

ORDER DATED 7-3-2000.

For her  
addr 7.3.20  
6.3.20

It is submitted by learned  
counsel for the petitioner that the original  
Application has become infructuous and in view  
of this he does not want to pursue this OA. In the  
OA he has challenged the selection of EDBPM during  
the put off duty vacancy but during the pendency  
of this OA, the original incumbent who was placed  
under put off duty had already come back to the  
post. In view of this, the OA has become infructuous.

We have heard Mr. P. K. Padhi, learned  
counsel for the applicant and Mr. A. K. Bose, learned  
Senior Standing Counsel appearing for the Respondents.  
In view of the submissions made by learned counsel  
of both sides, the OA is disposed of for having  
infructuous. No costs.

✓ J.M  
Vice-Chairman  
7/3/2000

Member (Judicial)

Copies of order  
may be sent to  
the Council in both  
titles

Received  
10.3.2000  
S. O. B.

10.3.20